

district, on 1.2.2011 when they were travelling on the roofs of coaches of Himgiri Express. However, it cannot be said if they were ITBP aspirants or not, because the age profiles of many of them, as per the report of the State Government, were above the upper age limit of 25 years prescribed for ITBP recruitment.

(b) A court of Inquiry has been ordered on 07.02.2011 by ITBP regarding various aspects of the above incident.

(c) Since the accident has taken place under the jurisdiction of the State Government and on a Railway train, compensation, if any, is to be considered by the Railways or the State Government. It has been ascertained from the Railway authorities and State Government that no compensation has been paid so far. As ITBP is not directly related to the reported deaths, which occurred due to the train accident, no compensation has been paid by ITBP.

(d) A Court of Inquiry by an Inspector General rank officer has been ordered into the various aspects of the incident to fix the responsibility.

Special task force for Jammu and Ladakh regions

205. SHRIMATI SHOBHANA BHARTIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government has constituted Special Task Forces (STFs) for examining the development needs of the Jammu and Ladakh regions and make suitable recommendations;

(b) if so, the terms of reference of the STFs and whether the STFs have been directed to give recommendations within a time frame; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI GURUDAS KAMAT):

(a) Yes Sir, the Government has appointed two Special Task Forces for Jammu and Ladakh regions for examining the developmental needs and making suitable recommendations, vide Notification dated 13.10.2010.

(b) and (c) The terms of reference of the Special Task Forces are:

(i) To identify the special development needs of the region and suggest measures for addressing the same.

- (ii) To examine the allocation to the region in terms of infrastructure needs and make suitable recommendations to overcome the deficiencies.

The Special Task Forces were to submit their reports within three months. The reports have been submitted.

Unified command for coastal security

206. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has any plan to set up a unified command for coastal security of the country;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor; and
- (d) the new steps taken by Government to help the coastal States in setting up coastal police stations and strengthening marine wing of the State Police?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) The Indian Navy has been designated as the authority responsible for overall maritime security which includes coastal security and offshore security. The Indian Navy will be assisted by Coast Guard, State Marine police and other Central and State agencies for the coastal defence of the nation. Existing Naval Commanders-in-Chief (Cs-in-C) are also Cs-in-C Coastal Defence. A Joint Operation Centre (JOC) has been set up at Mumbai, Visakhapatnam, Kochi and Port Blair under the charge of Naval C-in-C/C-in-C Andaman & Nicobar Command.

(d) The ongoing Coastal Security Scheme, approved in January 2005 for implementation, is a supplemental scheme, aimed at enhancing coastal vigilance by strengthening infrastructure for patrolling and surveillance of the coastal areas and is being implemented in the 9 coastal States of Gujarat, Maharashtra, Goa, Karnataka, Kerala, Tamil Nadu, Andhra Pradesh, Orissa and West Bengal and four Union Territories of Daman & Diu, Lakshadweep, Puducherry and Andaman & Nicobar Islands. The Scheme has been extended till March 2011. Under the Coastal Security